

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-1440- JK (LD) of 2026
DATED: - 05 - 02 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

Commissioner/Secretary to Government
Dated: 05.02.2026

No:-LAW-OIC/2/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Reyaz Ali Bhat

Annexure to the Government Order No. 1440 JK (LD) of 2026 dated 05.02.2026

S No.	Title of the Case	OIC
1	FIR No. 52/2024 of P/S Bari Brahmna U/S 38/21/22/27-A/29 NDPS Act titled Mohd Baru & Another Vs UT of J&K through P/S Bari Brahmna.	Sh. Pardeep Sen, SDPO Bari Brahmna
2	FIR No. 182/2024 of P/S Chenani U/S 8/15/29 NPDS Act titled UT of J&K through P/S Chenani Vs Gurmej Singh and Anr.	Sh. Sukhvir Singh, DySP, SDPO Chenani
3	FIR No. 513/2023 of P/S Udhampur U/S 8/15 NPDS Act titled UT of J&K through P/S Udhampur Vs Rajinder Kumar	Sh. Praladh Singh, DySP, Hqrs Udhampur
4	FIR No. 06/2011 of P/S Kud U/S 8/20 NPDS Act titled State through P/S Kud Vs Sajjad Ahmed.	Sh. Sukhvir Singh, DySP, SDPO Chenani
5	FIR No. 34/2025 of P/S Mahore U/S 137(2)/64 BNS and 4/6 POCSO Act titled Shouib Khan Vs UT of J&K through P/S Mahore.	Sh. Parul Bhardwaj, DySP, SDPO Mahore
6	WP(C) No. 2751/2025 titled Jammu All India Taxi Sumo Tempo Owners Union V/S Union Territory of J&K and others.	Mr. Ashwani Kumar DySP traffic City North Jammu

Perangal

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